

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.205– IA 759 of 2021
Item No.206– IA 609 of 2021
Item No.207– IA 800 of 2023
Item No.208– IA 868 of 2023
Item No.209– IA 1014 of 2023
In
CP(IB) 686 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Mohit Minerals Ltd

.....Applicant

V/s

Nidhi Impotrade Pvt Ltd

.....Respondent

Order delivered on 06/10/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

Mr. Harmish K. Shah, Advocate, for the Resolution Professional

Mr. Chetan B. Patel, RP

Mr. S. Suriyanarayana, Advocate for the Suspended Management

Mr. Arjun Padhiyar, Advocate along with Mr. Atul Sharma, Advocate for the Resolution Applicant

Mr. Vishal Dave, Advocate for one of the Respondents in IA/609(AHM)2021, IA 800 of 2023 and IA 868 of 2023

ORDER

IA/759(AHM)2021

Oral arguments are complete.

List the matter for filing written submissions by the parties on 25.10.2023

IA 800 of 2023 & IA 868 of 2023

Ld. Counsel, Mr. Harmish K. Shah for the applicant/RP has filed a Pursis for withdrawal of these two IAs. The applicant is permitted to withdraw these applications.

Accordingly, IA 800 of 2023 & IA 868 of 2023 stand disposed of as withdrawn.

IA 1014 of 2023

This application is filed by the RP for taking on record the status report. The report is taken on record. Accordingly, IA 1014 of 2023 stands disposed of.

IA/609(AHM)2021

List this IA for hearing on 05.12.2023

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)